

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO.2660
TO BE ANSWERED ON 12.03.2018

Guidelines in Colleges

2660. SHRIMATI KIRRON KHER:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has taken any steps to implement the Lyngdoh Committee guidelines in colleges/universities to check the use of muscle and power in student elections and curb election expenditure and if so, the details thereof;
- (b) the steps have been taken by the Government to implement National Green Tribunal's guidelines against use of posters which are not handmade, paper wastage, and littering of campuses by candidates;
- (c) the steps have been taken by the Government to implement the Lyngdoh guidelines against the use of loudspeakers and vehicles for the purpose of canvassing in student elections; and
- (d) the number of candidates have been disqualified for breach of these election rules so far?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. SATYA PAL SINGH)

(a) to (c): Yes, Madam. Pursuant to an Order of the Hon'ble Supreme Court dated 2nd December, 2005, the Ministry of Human Resource Development had constituted a Committee under Shri J.M. Lyngdoh, to examine and recommend upon certain aspects of student body and student union elections conducted in Universities, Colleges and other Higher Educational Institutions across India. The Committee submitted its report on 26th May, 2006. The Hon'ble Supreme Court in its order dated 22nd September, 2006 directed that the recommendations of the Lyngdoh Committee are to be implemented and followed by all Colleges/Universities in student elections, held thereafter.

The Committee gave various recommendations including on criminalization of elections, financial transparency and limits of expenditure, utilization of only hand-made posters at certain notified places, against defacing or causing any destruction to the property of University/College campus, prohibition on the use of loudspeakers, vehicles and animals for the purpose of canvassing in student elections, etc. The University Grants Commission (UGC) has been regularly writing to the Vice-Chancellors of all Universities for strict compliance of the Hon'ble Supreme Court's directions. The details of the Committee recommendations are available at the UGC Website, i.e. http://www.ugc.ac.in/pdfnews/2892831_Recommendation-of-the-Committee-accepted-by-the-Honble-Supreme-Court.pdf.

The National Green Tribunal (NGT) was established under the National Green Tribunal Act, 2010, for effective and expeditious disposal of cases relating to environment (including enforcement of any legal right relating to environment) and has the authority of a civil court to implement its decision.

(d): No such information is available with the Government/UGC.
